

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 115 OF 2017 &
IA NO. 210 OF 2017 & IA NOS. 379 & 380 OF 2018**

Dated: 21st March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**M/s Birla Textile Mills & Ors. Appellant(s)
Vs.
Himachal Pradesh Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Mandakini Ghosh
Mr. Saransh Shaw
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma
Mr. Pradeep Misra for R-1

Mr. Anand K. Ganesan
Ms. Neha Garg
Mr. Ashwin Ramanathan for R-2

ORDER

**IA NOS. 379 & 380 OF 2018
(Appln. for condonation of delay in filing rejoinder)**

In these applications, the applicant/appellant has prayed that delay in filing rejoinders may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence,

delay in filing rejoinders is condoned and rejoinders are taken on record.
Applications are disposed of.

APPEAL NO. 115 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on **22.05.2018.**

(Justice N. K. Patil)
Judicial Member

mk/vt

(I.J. Kapoor)
Technical Member